

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

**SINGLE MEMBER BENCH
COURT NO. II**

APPEAL NO. E/3749/2012

[Arising out of Order-in-Appeal No. 80-81/CE/APPL/DLH-IV/2010 dated 30.08.2012 passed by the Commissioner of Central Excise (Appeals), Delhi-iv]

Date of hearing/decision: 23.03.2018

For approval and signature:

Hon'ble Mr. Devender Singh, Member (Technical)

Harihar Steel Forgings Co. : Appellant(s)
(Now known as Hariom Forgins Pvt. Ltd.)

VS

C.C.E., Delhi-iv : Respondent(s)

Appearance:

Present for the Appellant(s): None

Present for the Respondent(s): Sh. G.S Dhillon

CORAM:

Hon'ble Mr. Devender Singh, Member (Technical)

FINAL ORDER NO.

61967 / 2018

Per : Devender Singh

Despite notice, there is none for the appellants and there is no request for adjournment. The notice for the previous date of hearing was returned back with remarks "unknown". It appears that the appellants are not interested in prosecuting their appeal.

2. The appeal is therefore dismissed for non-prosecution with liberty to file an application for restoration of appeal on showing sufficient reason within 30 days of receipt of this order.

(Dictated and pronounced in the court)

**Devender Singh
Member (Technical)**